

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-102

CP (CAA) No. 90/230/232/ND/2022
New IA/215/2022

IN THE MATTER OF:

Nestle India Ltd.

....Applicant

SECTION

U/s 230-232

Order delivered on 09.09.2022

CORAM:

**SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

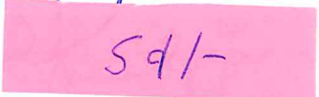
For the Applicant : Mr. Alind Chopra, Adv., Ms. Gunjan Soni, Adv
For the Respondent : Abhishek Maratha Sr SC & Pratyaksh Gupta Jr Sc
For IT Dept

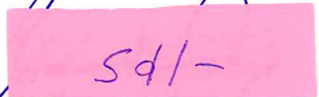
ORDER

New IA/215/2022:-

This is an application under Section 420(2) of the Companies Act, 2013 read with Rule 11 of NCLT Rules, 2016 for rectification of the order of Hon'ble Tribunal dated 29.08.2022.

We have heard the submissions made by Counsel for petitioner and also noted the contents of prayers made in the petition. We are of the view that no specific rectification order is required in this matter at this stage and 3 days' time is granted to petitioner from today for serving notice to the office of Official Liquidator. The Interlocutory application **stands disposed of.**


(RAHUL BHATNAGAR)
MEMBER (T)


(P.S.N. PRASAD)
MEMBER (J)

Khushboo